

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 209**  
**CP-13(ND)/2016**

**Contt. Pett. 08(ND)2023, Contt. Pett. 02(ND)2021**

**IN THE MATTER OF:**

**Sh. Rajeev Behl**

... **Applicant/Petitioner**

**Versus**

**M/s. S. S. Con-Build Pvt. Ltd. & Ors.**

... **Respondent**

**Under Section: 397-398**

**Order delivered on 19.04.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** :

**For the Respondent** : Adv. Gaurav Mitra, Adv. Lavanaya Pathak, Adv.  
Kanika Jain

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**Contt. Pett. 08(ND)2023, Contt. Pett. 02(ND)2021:** Ld. Counsel appearing for the Applicant submitted that Mr. Datta, Ld. Counsel is unwell and he will get well and appear in the matter. The record does not reflect that Mr. Datta ever appeared in the matter. We do not find such ground taken for adjournment as acceptable.

Mr. Gaurav Mitra, Ld. Counsel appearing for the Respondent submitted that the Applicant was representing qua the Respondent No. 1 on behalf of another company i.e. RIL (Realtech Infrastructure Limited) and his authority has since been revoked by the said company, he has no locus to pursue the present petition. Nevertheless, since the Ld. Counsel for the Applicant is not prepared to put forth his submission in the matter today, in the interest of justice, hearing is deferred to 07.05.2024. Let the matter be listed on the top of the board.

**Sd/-**

**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**

**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**